

FIR No. 155/2018
PS: DBG Road
State Vs. Leelu
U/s 394/397/304/34 IPC and 25 Arms Act

17.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Leelu in case FIR No. 155/2018.

This is an application for extension of interim bail granted to the accused-applicant namely Vinay in case FIR No. 155/2018 granted interim bail of 45 days vide order dated 17.06.2020 in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi. That the interim bail of the accused-applicant is going to expire on 17.09.2020.

Heard. Perused.

It emerges that the Hon'ble the High Court in W. P. (C) N.3080/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors. vide order dated 04.08.2020 has directed in respect of further extension of interim orders in following words:

"The HPC constituted by High Court of Delhi in its meeting dated 31.07.2020 further noted that the said period of 45 days in respect of some UTPs is going to expire on 07.08.2020 onwards but situation of the pandemic is still the same and it may not be possible to predict definite date for

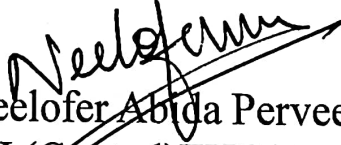
Neelofar

resumption of normal functioning of Court system, so HPC was of the opinion that the interim bail so granted to 2901 UTPs till 31.07.2020 by respective CMMs/MMs needs to be extended for a further period of 45 days. It was also noted by the Committee that in the present scenario, it may not be possible to move individual applications before concerned CMMS/MMs by Legal Aid Counsel, so the matter was placed before this Court for considering the extension of interim bails of 2901 UTPs on judicial side.

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Accordingly, it is ordered that the interim bails for a period of 45 days granted to 2901 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020 and 31.07.2020 and on the basis of orders in W.P (C) No.2945/2020 titled as "Shobha Gupta & Ors. vs. Union of India & Ors." are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 04.08.2020 in W. P. (C) No. 3080/2020, and as the accused-applicant was granted interim bail in accordance with the Guidelines laid down by the High Powered Committee of Hon'ble the High Court of Delhi on 17.6.2020, interim bail of the accused-applicant Leelu is further extended by 45 days on same terms and conditions from the date of its expiry.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
17.09.2020

FIR No. 155/2018
PS: DBG Road
State Vs. Vinay
U/s 394/397/304/34 IPC and 25 Arms Act
17.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Vinay in case FIR No. 155/2018.

This is an application for extension of interim bail granted to the accused-applicant namely Vinay in case FIR No. 155/2018 granted interim bail of 45 days vide order dated 22.06.2020 in accordance with the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi. That the interim bail of the accused-applicant is going to expire on 22.09.2020.

Heard. Perused.

It emerges that the Hon'ble the High Court in W. P. (C) N.3080/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors. vide order dated 04.08.2020 has directed in respect of further extension of interim orders in following words:

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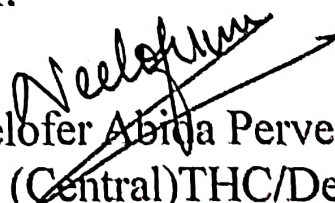
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is still the same and it may not be possible to predict definite date for resumption of normal functioning of Court system, so HPC was of the opinion that the interim bail so granted to 2901 UTPs till 31.07.2020 by respective CMMs/MMs needs to be extended for a further period of 45 days. It was also noted by the Committee that in the present scenario, it may not be possible to move individual applications before concerned CMMS/MMs by Legal Aid Counsel, so the matter was placed before this Court for considering the extension of interim bails of 2901 UTPs on judicial side.

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Accordingly, it is ordered that the interim bails for a period of 45 days granted to 2901 UTPs, in view of the recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020 and 31.07.2020 and on the basis of orders in W.P (C) No.2945/2020 titled as "Shobha Gupta & Ors. vs. Union of India & Ors." are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 04.08.2020 in W. P. (C) No. 3080/2020, and as the accused-applicant was granted interim bail in accordance with the Guidelines laid down by the High Powered Committee of H'ble the High Court of Delhi on 22.6.2020, interim bail of the accused-applicant Vinay is further extended by 45 days on same terms and conditions from the date of its expiry.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
17.09.2020